



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Civil Writ Petition No. 530/2019

Bhala Ram Patel

----Petitioner

Versus

State Of Rajasthan & Ors.

----Respondents

For Petitioner(s) : Mr.Moti Singh

For Respondent(s) : Mr.Karan Singh Rajpurohit, A.A.G.
Mr.Dhanpat Choudhary
Mr.Paramveer Singh



**HON'BLE THE CHIEF JUSTICE MR. INDRAJIT MAHANTY
HON'BLE MR. JUSTICE VIJAY BISHNOI**

Order

27/07/2020

Vide Order dated 04.02.2020, the learned counsel appearing for the respondent No.4-Co-operative Bank undertook before this Court to provide the respondent No.2-Insurance Company with the soft copy of the uploaded details of Satlala Pacs farmers and requisite data of the farmers who had paid insurance premium.

It is asserted on behalf of the respondent No.4-Co-operative Bank that all the informations, as directed, was provided to respondent No.2-Insurance Company.

Learned counsel appearing for the respondent No.2-Insurance Company submits that in compliance of the directions of this Court as noted hereinabove an affidavit has come to be filed alongwith the document by the Insurance Company and in paragraph 5, it has stated the details of coverage and claims of 1052 Satlana Pacs farmers as provided by the respondent-Bank on 04.02.2020 for Kharif 2016 season. Claims were calculated as per PMFBY scheme provision and details were asserted in Annexure-R/2/18.



On perusal of these documents it appears that the insurance company i.e. Agriculture Insurance Company of India Ltd. has calculated the claims and dues of farmers of Satalana Pacs provided by CCB, Jodhpur in C.D for Kharif 2016 and has computed that approximately ₹81 Lacs are due and payable to such farmers.

Learned counsel for the Insurance Company submits that Insurance Company is entitled to get subsidy from the State Government as well as the premium from the Co-operative Bank.

We leave these things to be sorted by the respondents concerned and if the State Government is required to pay any subsidy to the Insurance Company and the Co-operative Bank is require to pay any premium, they shall settle the issue between themselves.

However, the petitioners, who are poor farmers and anguishing years together for payment of insurance, cannot be denied that benefit due to any pending issue between the Insurance Company, State Government and the Bank. We therefore, direct the respondent No.2-Insurance Company to immediately release the amount due to the petitioners-farmers in accordance with Annexure-R/2/18 within a period of four weeks from today and to file compliance report before this Court within two weeks thereafter.

List on 16th September, 2020 along with the compliance report.

(VIJAY BISHNOI),J

(INDRAJIT MAHANTY),CJ

14-Kshama Dixit/-